

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75734 of 2014

(Arising out of Order-in-Appeal No.03-04/Bol/2014 dated 04.03.2014 passed by Commissioner (Appeals) of Central Excise, Kolkata III)

Commissioner of Central Excise & Service Tax, Bolpur
(Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, W.B., Pin-731 204)

Appellant

VERSUS

M/s Sethia Oils Limited
(Pemra, Jotram, Burdwan-713 101)

Respondent

APPEARANCE :

Shri P.Das, Authorized Representative for the Respondent
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.77884/2024

DATE OF HEARING : 23 DECEMBER 2024
DATE OF DECISION : 23 DECEMBER 2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019 as amended vide latest instruction dated 06.08.2024.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)